

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
“CHANDIGARH BENCH, CHANDIGARH”**

**CP (IB) No.125/Chd/Hry/2017**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

M/s Shree Trading Company  
Shop No.41, Anaj Mandi,  
Nar-Naund, District Hisssar,  
(Haryana) PIN-125039

...Petitioner-Operational Creditor

**Versus.**

K T C Foods Pvt. Ltd.  
5, Mile Stone, Karnal Road,  
Nissing, District Karnal  
(Haryana) PIN-132024

...Respondent-Corporate Debtor

**Order delivered on: 01.12.2017**

**Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).**

For the petitioner: Mr. D.B. Singh, Advocate

Due to technical defect in the Demand Notice, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file fresh one on the same cause of action. Ordered accordingly.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

December 01, 2017  
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